

trade conditional upon enforcement of labour standards—as this has serious adverse implications for employment and autonomous labour policy formulation at the national level.

That, at the same time, sustained national and international action should be taken to upgrade labour standards otherwise than through linkage of labour standards with international trade; and in this context, the National Conventions Committee should be activated by organisation of periodic meetings for the review of ratified and unratified Conventions.

**(b) Child Labour Elimination**

Recognising that employment of children at a time when they should be in schools is a matter of grave national concern; and that education, health and nutrition for children are indispensable for their proper development into adulthood, it is resolved that the Central and State Governments and Organisations of Workers and Employers should take coordinated action for elimination of child labour in hazardous employment by 2000 A.D. of and in other employments progressively.

And for this purpose, the Central and State Governments should implement time bound Action Plans, to take children away from work and provide them education, primary vocational skills, health and nutrition and to concurrently provide for the parents of such children means of gainful employment.

**(c) Bonded Labour**

Recognising that there are complaints regarding incidence of bondage amongst workers, though all States have asserted that "bonded labour" has, in fact, been eliminated.

It is resolved that all States would undertake fresh surveys for identification of bonded labourers and arrange for their release and rehabilitation with enhanced financial support from the Government of India; the States as part of these surveys, shall also investigate into relapse into bondage, if any of the bonded labourers once released and rehabilitated.

**(d) Schedule for and agenda of the next session of the Indian Labour Conference**

It is resolved to have the next session of the Indian Labour Conference on 3rd and 4th January, 1995.

It is resolved that the Agenda for the next session of the Indian Labour Conference shall be:

- (i) Industrial Relations in the context of economic reforms (including rehabilitation of sick industries, social security and improvements in productivity).
- (ii) Employment and Vocational Training.

**Setting up of Casinos**

1567. SHRI MOHAN RAWALE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to allow casinos in the country to attract foreign tourists;

(b) if so, the details thereof;

(c) the names of States in the country which have sought the Union Government's permission to set up casinos in their respective States; and

(d) the reaction of the Union Government in regard thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM

(SHRI GHULAM NABI AZAD): (a) Setting up of Casinos is a State Govt. subject.

(b) to (d) Do not arise.

**Tea Trading Under GATT Treaty**

1568. SHRI JITENDRA NATH DAS: Will the Minister of COMMERCE be pleased to state:

(a) whether the GATT Treaty will affect the tea trading of India; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) GATT Treaty has resulted in reduction of tariff by a number of major importers of Indian tea. It is likely to have a positive impact on exports of tea depending upon the competitiveness of Indian tea in international market.

**Permission to Set up New Banks**

1569. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received proposal from financial institutions in private sector requesting permission to set up new banks; and

(b) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) Reserve Bank of India (RBI) has reported that it has received 18 proposals to set up new banks in the private sector from the following 18 financial institutions in the private sector; (1) Housing Development Finance Corporation Ltd. (HDFC); (2) 20th Century Finance Corporation Ltd; (3) Industrial Credit and Investment Corporation of India Ltd. (ICICI), (4) Indust Ind Enterprise & Finance Ltd.; (5) I.T.C. Classic Finance Ltd.; (6) Inspat Finance Ltd.; (7) S.R.F. LTD.; (8) C.R.B. Capital Markets Ltd.; (9) Diadem Investment & Finance Ltd.; (10) Cox & Kings Finance Ltd.; (11) Indian Seamless Financial Services Ltd.; (12) Birla Growth Fund; (13) SREI International Finance Ltd.; (14) Peerless General Finance & Investment Co Ltd.; (15) Sahara India Financial Corporation; (16) Ross Murarka Finance Ltd.; (17) Raunag Finance Ltd.; and (18) Padmaja Financial Services Ltd.

RBI has issued licences to commence banking business to two banks viz. ICICI Banking Corporation Ltd. (Promoter Industrial Credit and Investment Corporation of India Ltd.) and Indust Ind Bank Ltd. (Promoter Indust Ind Enterprises and Finance Ltd.). besides, "in principle" approval to set up new banks had also been issued to Housing Development Finance Corporation Ltd. and 20th Century Finance Corporation Ltd. Applications of Peerless

General Finance & Investment Co. Ltd.; Ross Murarka Finance Ltd.; Padmaja Financial Services Ltd.; and Sahara India Financial Corporation have been rejected by RBI.

### Strikes

1570. SHRI CHANDRESH PATEL: Will the Minister of LABOUR be pleased to state:

(a) the details of strikes with dates, reasons and affected organisations, in Public Sector Units/Corporations during 1993 and 1994;

(b) the details of demands made in each strike and the demands met by the Government; and

(c) the steps taken to obviate strikes altogether?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (c) Information is being collected and will be laid on the Table of the House.

### Realisable Income Tax

1571. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) the total amount of Income-Tax outstanding as on December 1, 1994;

(b) the number of individuals, HUFs, Companies, and other defaulters against whom outstanding amount exceeded Rs. ten lakhs; and

(c) the effective steps being taken to realise the same and to ensure early disposal of appeals disputing the demands made by the Income-tax authorities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The desired information as on 1st December '94 has not yet been compiled. The total outstanding demand of Income-tax/Corporation tax at the end of September '94 was Rs. 12921.93 crores. Out of this, demands amounting to Rs. 1838.30 crores had either not fallen due or been stayed by courts, Settlement Commission, Tribunal and Income tax Authorities.

Status	Number
(i) Individuals	2823
(ii) HUFs	190
(iii) Companies	3671
(iv) Others	1523

(e) High priority is given to the work of reduction of arrear demands and appropriate administrative and legal measures are taken to realise the same. In bigger case, dossiers are maintained and the position is reviewed regularly at appropriate levels. Request is periodically made to the concerned appellate authorities for early disposal cases in which large arrears are locked up. The progress of disposal of appeals before the CIT (Appeals) and the DC (Appeals) is regularly being monitored, laying

greater emphasis on disposal of appeals involving high demand as well as old appeals.

### Tourism Development in Andhra Pradesh

1572. SHRI D. VENKATESWARA RAO: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Andhra Pradesh has submitted a new tourism policy to the Union Government giving major thrust to the development of tourists centres in the State by involving the private sector including NRIs;

(b) if so, the main features on the policy submitted by the State Government; and

(c) the amount of aid and assistance provided or proposed to be provided to the State Government in implementing the policy?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) The main features of the policy envisage encouragement of private entrepreneurs including NRIs to actively participate in the development of tourism sector with special reference to upgradation of existing infrastructure, the quality of service, setting up of star hotels/janata hotels and motels at tourist centres to cater to all classes of tourists, setting up of amusement parks, water sport and other re-creational facilities etc.

(c) Central financial assistance is extended for specific proposals for development of tourism based on merit of each proposal, its inter-se priority and availability of funds.

[Translation]

### Resignations by I.A. Pilots

1573. SHRI SURENDRA PAL PATHAK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether pilots and engineers of the Indian Airlines launched any agitation recently to protest against the promotions given to those pilots who rejoined the Airlines after serving private airlines for a short time;

(b) if so, the details thereof; and

(c) the steps taken to solve the problem?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Two of the pilots who had submitted their resignations to Indian Airlines, wanted to join back. Since their resignations had not been accepted, they were allowed to do so and also retain their seniority. This was resisted by the Indian Commercial Pilots' Association (ICPA) and some of its members reported sick en masse during the period 28.10.1984 to 2.11.1984.

(c) Discussions were held with the ICPA and it was decided that guidelines will be framed to deal with such cases in future.